

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

2

Original Application No: 1279/94

Transfer Application No:

DATE OF DECISION: 15.6.1995

Smt.Ashobai Jagan Boir Petitioner

Shri A.I.Bhatkar. Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

Shri N.K.Srinivasan. Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.S.DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

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Original Application No.1279/94.

Smt.Ashobai Jagan Boir.

... Applicant.

V/s.

Union of India & Anr.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Appearances:-

Applicant by Shri A.I.Bhatkar,
Respondents by Shri N.K.Srinivasan.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 15.6.1995.

Heard Shri A.I.Bhatkar, counsel for the
applicant and Shri N.K.Srinivasan, counsel for the
Respondents.

2. Shri N.K.Srinivasan states that he has
been instructed by the Respondents to make a state-
ment that the applicant will be entitled to family
pension from 14.1.1988 and that the entire amount
shall be paid within three months from the date of
receipt of a copy of this order.

3. In view of this, the respondents are
directed to pay the family pension to the applicant
as per rules from 14.1.1988 within three months
from the date of communication of this order.
With these directions, the OA is disposed of.
There will be no order as to costs.

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

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(8)

Shri A.I.Bhattar, Counsel
for Applicant and
Shri U.S.Masurkar, Counsel
for Respondents.

He states that respondents
have complied with the
orders of tribunal and
hence CP- 145/95 is
not maintainable.

In the circumstances
CP- 145/95 is discharged.

V#10
2nd
M.R.Kolhatkar (B.S.Hegde)
M(A) M(T)

Alp.